

(c) whether any section of the Bar is opposed to the (i) dual system and/or (ii) the special privileges given to the members of the English Bar?

THE DEPUTY MINISTER OF LAW (SHRI R. M. HAJARNAVIS): (a) Yes, Sir. The system is in vogue in accordance with the Rules framed by the Calcutta High Court under their powers in exercise of clause 9 of the Letters Patent.

(b) The recommendations of the All India Bar Committee on the dual system in Calcutta and Bombay are still under the consideration of Government.

(c) (i) Views have been expressed from time to time both for and against the dual system.

(ii) The members of the English Bar do not enjoy any special rights or privileges as compared to other legal practitioners in the Calcutta High Court.

TEACHING STAFF IN THE DELHI POLYTECHNIC

133. DR. R. B. GOUR: Will the Minister of SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS be pleased to state:

(a) whether it is a fact that the actual strength of the teaching staff in the Delhi Polytechnic was much less than the sanctioned strength during the years 1954-55, 1955-56 and 1956-57;

(b) if so, what are the reasons for such shortage of staff; and

(c) what steps have been taken to ensure that during the current year full strength of the teaching staff is provided?

THE MINISTER OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS (SHRI HUMAYUN KABIR): (a) Yes Sir.

(b) The main reasons were:

(i) General shortage of technical personnel in the country.

(ii) Unattractive salary scales and other terms of appointment.

(c) The following measures have been taken:

(i) The salary scales have been improved.

(ii) Part-time staff have been appointed.

VIOLATION OF FOREIGN EXCHANGE REGULATION ACT

134. SHRI BHUPESH GUPTA: Will the Minister of FINANCE be pleased to state:

(a) how many cases of violation of the Foreign Exchange Regulation Act were detected in 1955, 1956, 1957 and in the first quarter of 1958; and

(b) what action has been taken in respect of those cases?

THE MINISTER OF REVENUE AND CIVIL EXPENDITURE (SHRI B GOPALA REDDI): (a) A statement giving the necessary information is attached.

(b) Adjudication proceedings or proceedings in the Courts of Law were initiated.

STATEMENT

Cases of violation of the Foreign Exchange Regulation Act detected in 1955, 1956, 1957 and in the First Quarter of 1958.

No of Cases			
Year	In respect of export and import of gold, silver and currency.	Others	Total
1955	2657	270	2927
1956	3239	412	3651
1957	3112	853	3965
1958 (First Quarter)	1571	868	1025